

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1275/2020**

This the 04th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Gh. Qadir Sheikh, Age 43 years, S/o Gh. Mohammad Sheikh, R/o Ramhana Budgam.

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Health and Medical Education Department Civil Secretariat, Srinagar/Jammu and 3 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant does not to press the T.A.

2. Accordingly, the T.A. is dismissed as not pressed and interim relief, if any, granted is also vacated. The respondents are also at liberty to pass fresh order with regard to transfer of the applicant as per rules.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**